

ITEM NO.8 Court 12 (Video Conferencing) SECTION PIL-W
 S U P R E M E C O U R T O F I N D I A
 RECORD OF PROCEEDINGS

Miscellaneous Application No. 1120/2021 in W.P.(C) No. 539/2021

(Arising out of impugned final judgment and order dated 30-06-2021 in W.P.(C) No. No. 539/2021 passed by the Supreme Court Of India)

GAURAV KUMAR BANSAL

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(FOR ADMISSION and IA No.84308/2021-EXTENSION OF TIME)

Date : 13-09-2021 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE M.R. SHAH
 HON'BLE MR. JUSTICE A.S. BOPANNA

For Petitioner(s) Petitioner-in-person

For Respondent(s) Mr. Tushar Mehta, SG
 Mr. K.M.Nataraj, ASG.
 Ms. Aishwarya Bhati, ASG
 Mr. Rajat Nair, Adv.
 Mr. Amit Sharma, Adv.
 Mr. Sughosh Subramanyam, Adv.
 Mr. B. V. Balaram Das, AOR

Mr. Sumeer Sodhi, Adv.

UPON hearing the counsel the Court made the following
 O R D E R

We have gone through the compliance report submitted on behalf of the Union of India. On reading the compliance report, it appears that there are some issues which are required to be considered/re-considered by the appropriate Authorities and there are some creases which are required to be ironed out. For full implementation of the directions issued by this Court, the issues which are required to be considered/re-considered are told to Mr. Tushar Mehta, learned Solicitor General, appearing on behalf of the

Union of India.

Mr. Tushar Mehta, learned Solicitor General, stated at the Bar that so far as the other directions, namely, the guidelines to be issued for determining the compensation under Section 12 of the Disaster Management Act, 2005 and also as per para 16(1) of the Judgment dated 30.06.2021 shall also be complied within the extended period of time and counter also be filed on or before the next date of hearing.

To get the response on the aforesaid issues, put up on 23.09.2021.

**(R. NATARAJAN)
ASTT. REGISTRAR-cum-PS**

**(NISHA TRIPATHI)
BRANCH OFFICER**